

गृह मंत्रालय से राज्यमंत्री (श्री बोधेन्द्र बरकवाना) (क) चालू वर्ष में 15 नवम्बर, 1980 तक भा० द० से० के 33375 मामले सूचित किये गये हैं जबकि गत वर्ष इसी अवधि में 38628 मामले थे ।

(ख) 16 अक्टूबर से 15 नवम्बर 1980 की अवधि के दौरान लक्ष्मीबाई नगर से चोरी के 4 मामले सूचित किये गये और लूटमार का कोई मामला सूचित नहीं किया गया । इस अवधि के दौरान अधिकतर सरकारी कर्मचारियों की कालोनियों में लूटमार के 6 मामले और चोरी के 388 मामले सूचित किए गए ।

(ग) निम्नलिखित उपाय किए गए हैं :—

- (1) मोटर साइकिलों सहित वायर-लेस को लगे वाहनों की डकैती विरोधी और लूटमार विरोधी गश्त बढ़ा दी गयी है और सामरिक महत्व के स्थानों पर "नाकाबंदी" आयोजित की गई ।
- (2) संवेदनशील स्थानों पर पुलिस टुकड़ियां तैनात की गई हैं ।
- (3) सूचना एकत्र करने के लिए उपाय किए गए हैं ।
- (4) इन अपराधियों से पूछताछ करने के लिए जिनकी कार्यपद्धति समान है, अपराध रिकार्ड देखे गये हैं ।
- (5) रात दिन गश्त लगाई जाती है और चुने हुए स्थानों पर अवरोधक लगाए जाते हैं जहां पर रात को वाहन का निरीक्षण किया जाता है ।

M.R.T.P. Expanding Industries

2275. SHRI P. RAJAGOPAL NAIDU: Will the Minister of INDUSTRY be pleased to state:

(a) whether relaxations were made in the restrictions regarding MRTP in expanding industries and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA):

(a) and (b) Government has not softened its approach to larger private sector undertakings, Government's objective, however, continues to be the optimum utilisation of capacity, and the maximisation of production, within the framework of Governments socio-economic policies.

Towards this objective, Government have announced that a list of 34 industries (among which are included industries which are of core, basic and strategic importance to the national economy or are linked therewith or are export-oriented) would be permitted automatic growth at the rate of 5 per cent per annum limited to 25 per cent in a five-year period. Dominant companies would not, however, automatically be able to avail of this facility. These cases will be considered under a streamlined procedure, under the relevant provisions of the MRTP and Industries (Development and Regulation) Acts.

As part of maximising export-oriented production exports would be excluded while computing "dominance" under the MRTP Act.

Survey of Crimes against Women

2276. SHRIMATI PRAMILA DAN-DAVATE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have taken any steps to make a comprehensive survey of crimes against women:

(b) whether a project study has been undertaken by the Bureau of Police Research and Development and

(c) if so, the findings thereof

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) and (b) Yes Sir. The BPR&D has undertaken a survey entitled "Crimes Against Women."

(c) The Work of collection of requisite statistics for the years 1977, 1978 and 1979 from all States/UTs is in progress.

Economy in use of Paper

2277. SHRI ARJUN SETHI: Will the Minister of INDUSTRY be pleased to state:

(a) whether need to save paper has been repeatedly emphasised by producers and distributors of paper;

(b) whether apart from the wastage of paper at Government and private offices paper was squandered during election recently in the Students Elections, in the capital and posters were pasted every where on walls, trees and buses; and

(c) whether to avert the predicted paper famine, Government propose giving a serious thought and enact law in this regard for the economy of the paper?

THE MINISTER OF STATE IN MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) No particular representation has been received from producers and distributors repeatedly emphasising the need to save paper.

(b) Government are not aware about the wastage of paper in Government and private offices and also squandering of paper in Students Election held in the capital.

(c) Government have already issued the paper (Conservation and Regulation of Use) Order, 1974, prescribing certain restrictions on the advertisement or propaganda material, calendars, diary, invitation or greeting cards. The provisions of this

order has been temporarily held in abeyance upto 31st March, 1981, keeping in view the availability of paper, and the requirements of the users.

Amendment of Disturbed Areas (Special Courts) Act 1976

2278. SHRI N. E. HORO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Central Government have decided to arm itself with concurrent powers to declare an area as 'disturbed' and constitute special courts to facilitate speedy trial for certain offences committed in a specified area;

(b) whether Government have also decided to amend the Disturbed Areas (Special Courts) Act, 1976 for conferring these powers on the Central Government; and

(c) if so, the details regarding policy in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a) and (b) The matter is under examination of Government.

(c) The question does not arise.

Bidi Works Welfare Fund

2279. SHRI D. S. A. SIVAPRAKASAM: Will the Minister of LABOUR be pleased to state the items on which expenditure was incurred from the Bidi Workers Welfare fund during 1980-81?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI P. VENKATA REDDY): During the year 1980-81 upto October, 1980, the following expenditure has been reportedly incurred under various heads from the Beedi Workers Welfare Fund:—

(a) Administration	—Rs. 6,86,802.99
(b) Health	—Rs. 21,46,448.62
(c) Education	—Rs. 2,39,629.00
(d) Recreation	—Rs. 6,923.70
(e) Housing	—Rs. 31,950.00